

पुनर्वास तथा अल्प संख्यक कार्य मंत्री  
(श्री मेहर चन्द खन्ना) :

(क) शिक्षा मन्त्रालयों को कोई मुआवजा नहीं दिया गया है, क्योंकि धार्मिक तथा परोपकार के हेतु न्याय-सम्मत, विस्थापित व्यक्ति (प्रतिकर तथा पुनर्वास) अधिनियम १९५४ की परिधि से बाहर है।

(ख) प्रश्न नहीं उठता।

#### Rent for Government Accommodation

4021. Shri Ajit Singh: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that Government had issued a memorandum indicating the lines on which penal rent should be recovered from officers who became eligible for higher type of accommodation on a certain date but continue to stay in the lower class houses for one reason or another;

(b) how much penal rent has been recovered by Government since the issue of the memorandum; and

(c) whether a statement showing cases in which the provisions of the above memorandum have not been applied and the amount of loss of revenue involved in each case will be laid on the Table?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) Under the Allotment Rules 1950, the class of an officer for purposes of allotment of accommodation is determined according to his pay. Owing to the acute shortage of residences in the Capital, a very large number of officers have to be allotted accommodation out of turn and this is generally done two classes below their regular class. In such cases no penal rent is chargeable. In due course, however, these officers reach their turn for accommodation of their proper class and if they then refuse to move, they are liable to pay penal rent under the Allotment Rules. In

August, 1957, the Allotment Rules were amended to increase the penalties

(b) and (c). Statistics are not maintained in the Estate Office which could enable such information to be supplied. It is considered that the time and labour involved in collecting the information will not be commensurate with the results. All allotment cases are subject to the Allotment Rules as a matter of course unless Government for suitable reason otherwise directs

12.09 hrs.

#### RE: MOTIONS FOR ADJOURNMENT

Mr. Speaker: Papers to be laid on the Table.

Shri Dasaratha Deb (Tripura): On a point of order. . . .

Shri S. M. Banerjee (Kanpur): May I make one submission about the prices of sugar? I brought forward the adjournment motion only for that.

Mr. Speaker: I have disallowed it.

Shri S. M. Banerjee: You may kindly hear me. I am not making any speech. I only wanted to point out

Mr. Speaker: No, no; I am sorry.

Shri Dasaratha Deb: May I rise to a point of order . . . .

Shri S. M. Banerjee: It is a very urgent matter. I am only pointing out that in entire UP the sugar prices have gone up

Mr. Speaker: I am not going to allow the hon. Member to go on like this. I have disallowed the adjournment motion.

Shri Dasaratha Deb: Mr. Speaker, on a point of order. The Union Territory of Tripura is directly under the administration of the Centre, and we have got no Assembly of our own where we can place our grievances. This Parliament is the only place

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where we can ventilate our grievances. That is why I wanted to draw the attention of the House to the serious famine conditions prevailing in the State resulting in starvation deaths.

Mr. Speaker: Order, order. He cannot go on like this. He will kindly resume his seat.

I know Tripura is directly administered by the Centre, but all the same, every small thing which he imagines or which comes to his notice cannot be the subject matter of an adjournment motion here. Notwithstanding the fact that the direct responsibility is that of the Centre, I am not bound to allow anything which the hon. Member thinks is important, which I do not think is important. I have disallowed the adjournment motion.

Shri Dasaratha Deb: People are dying there of starvation. Four people have already died, and some people have been taken to hospitals. The people there are living on bamboo shoots and wild potatoes. You are still feeling it is a small thing. It is a very big thing, people are dying there

Mr. Speaker: Papers to be laid on the Table

#### PAPERS LAID ON THE TABLE

##### AUDIT REPORT OF CENTRAL GOVERNMENT

The Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy of Audit Report, 1949 of the Central Government under Article 151(1) of the Constitution and the Finance Accounts, 1947-48. [Placed in Library, See No. LT-1407/59].

\*Published in the Gazette of India Extraordinary, Part II—Section 2, dated 5th May, 1959.

##### REPORT OF ad hoc COMMITTEE ON RAW MATERIAL RESOURCES FOR PAPER INDUSTRY

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table a copy of the Report of the Ad hoc Committee set up to survey the available surpluses of Cellulosic Raw Material for the Paper Industry. [Placed in Library, See No. LT-1408/59].

##### GOVERNMENT RESOLUTION ON RECOMMENDATIONS OF ALCOHOL COMMITTEE

Shri Manubhai Shah: I beg to lay on the Table a copy of Resolution No. CH(I)-33(3)/57 dated the 23rd April, 1959 issued by the Government on the recommendations of the Alcohol Committee. [Placed in Library, See No. LT-1409/59].

##### COMMITTEE ON SUBORDINATE LEGISLATION

###### FIFTH REPORT

Sardar Hukam Singh (Bhatinda): I beg to present the Fifth Report of the Committee on Subordinate Legislation.

##### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

###### FORTY-FIFTH REPORT

Sardar A. S. Saigal (Janjgir): I beg to present the Forty-fifth Report of the Committee on Private Members' Bills and Resolutions.

##### APPROPRIATION (NO 3) BILL,\* 1959

The Minister of Finance (Shri Morarji Desai): I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the